

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3380  
ANSWERED ON:30.11.2010  
SPURIOUS LIQUOR  
Mani Shri Jose K.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of persons died due to alleged consumption of spurious and illicit liquor;
- (b) if so, the fatal cases reported and the action taken against the accused during the last three years and the current year, State-wise, including Kerala; and
- (c) the steps taken to check such illegal trade and to make more effective law in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): As per information compiled by the National Crime Records Bureau (NCRB), the State/UT-wise details of cases of consumption of spurious/poisonous liquor and deaths resulting there from in the country including Kerala, during the years 2007-2009 are enclosed at Annexure.

(c): 'Intoxicating liquors, that is to say, the production, manufacture, possession, transport, purchase and sale of intoxicating liquors' are specifically covered by Entry 8 of List II(State List) of Schedule 7 to the Constitution of India and therefore, the States have the exclusive power to regulate their production, manufacture, possession, transport, purchase and sale. Therefore, the State Governments are primarily responsible for preventing the manufacture/sale of spurious liquor and such incidents of death due to consumption of spurious liquor and investigating into such cases for prosecuting the criminals. 'Police' and 'Public Order' also being State subjects under the Schedule 7 to the Constitution of India, the State Governments are also primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime within their respective jurisdiction.